as the Hon. Health Minister has stated that he will be before the House tomorrow again and as there is quite a heavy business before the House today, including eight more speakers on the Calling Attention and then another statement, I think we reserve the clarifications for tomorrow.

SHRI SUKOMAL SEN (West Bengal) : Are the discussions still going on?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Yes, yes, the discussions are still going on and he has given a definite date for tomorrow.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, we have very great respect for the Hon. Minister, but I am not sure that when he says that it will be tomorrow, a definite date, it will not be an indifinite one, because last time also.... (*Interruptions*).........

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : The discussions are still going on. Let us put off the clarifications for tomorrow. (*Interruptions*). Eight more speakers have to speak on the present subject and we have another statement thereafter. It is for you to decide. (*Interruptions*). He will com before the House with new facts and there will be clarifications thereafter.

SHRI V. GOPALSAMY (Tamil Nadu) : According to the established practice of this House, whenever a statement is made, the Members have to seek clarifications.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): It is precisely because of that I got up to waive that.

SHRI NIRMAL CHATTERJEE: What will prevent him tomorrow to say that the negotiations are at a delicate stage and I will come yet again tomorrow for clarifications? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): No, the clarifications will be tomorrow.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu) : Will the Chair give an assurance that the clarifications can be asked tomorrow?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL) : Yes, yes.

Yes, Prof. Lakshmanna, please conclude in two minutes now.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Agitation launched by the Gorkha National Liberation front for a separate Gorkhaland—contd.

PROF. C. LAKSHMANNA : I was saying that the West Bengal Government rightly finds no parameters within which it can discuss. But the Prime Minister strangely says, if the West Bengal Government considers it as anti-national, let them do something. What does it mean? What does it mean. I do not understand. The West Bengal Government had sufficiently tried to prove that the various pronouncements made by Subhash Ghisingh and the actions taken by him tended to be anti-national. Once it is anti-national, it is not for West Bengal or for Tamil Nadu Government or Assam Government, it is for the entire country to act against it. I would like to ask as to why should the Government of India not act.

SHRI H. HANUMANTHAPPA (Karnataka) : If somebody commits a crime a Andhra Pradesh, how will the Centre act (*Interruptions*).

PROF. C. LAKSHMANNA : Do you speak with the permission of the Chair? Let me continue. Therefore, Sir, there is no point in saying—be it the Prime Minister or anybody—that the West Bengal Government should act on it. I demand that the Government of India, much more so the Prime Minister, should act on it.

Sir, we have been saying that wherever there is violence, wherever there is tendency or a threat against national integrity and national honour, and so on, people should act. If people of West Bengal, even in Darjeeling District, act against such forces, immediate you condemn them as CPI(M) workers indulging in violence along with the GNLF people. What is this logic? Are we clear in our mind when we say that whenever there is any fissiparous tendency or threat to national integration, people as a whole

[Prof. C. Lakshmanna]

should come forward? If that is the case, we have no right to equate what has been done by the GNLF and what was done, perhaps, by those whom you call CPI (M), the people of Darjeeling District who have stood against these forces. Therefore, I would request he Home Minister to cooly think about it and come forward with concrete suggestions and a concrete plan of action by which this vexing problem can be solved; otherwise, if your Government or the party tries to make political capital out of it, I think they will be the ones who will have to suffer the most, and for that, unfortunately, the country has to pay a price and we will not allow the country to pay any price for the fault of anybody, however big he may be.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Shri Nagen Saikia, not here. Shri Aladi Aruna.

SHRI ALADI ARUNA alias V. ARUNACHALAM : Sir, Gorkhaland movement under the leadership of Mr. Subhash Ghisingh has caused great concern to the Government, both at the Centre and the State. Open heartless massacre, killing and arson have become the order of the day in Darjeeling District, Kalimpong and Kurseong area. The clashes between the volunteers of CPI(M) and GNLF have become unchecked and uncontrolled.

The basic issues of the problem are:

(1) How the Gorkhaland movement, once totally failed to inspire the public, has emerged a big force recently challenging the integrity of West Bengal;

(2) What are the genuine grievances of the Indian Nepalese?

(3) What has been done so far by the Centre and the State to redress their grievances;

(4) What are the major demands of the Gorkha National Liberation Front; and

(5) Whether the movement is antinational and divisive.

Most of the participants so far dealt with these issues elaborately with the best of their ability and I would like to add something more from an objective point of view.

(The Vice-Chairman (Shri G. Swaminathan) in the Chair)

I am not unjust to say that some of the grievances of Indian Nepalese are genuine. As per Indo-Nepal Treaty of 1950, Nepalese from Nepal have privileges in the matter of property, trade, employment, movement, etc,, except freedom of franchise. These privileges have caused concern greately to Indian Nepalese due to absence of an agency to regulate the privileges in a proper manner. Under the guise of expelling the Nepalese of Nepal. Indian Nepalis were deported in trucks and were left by the Government of Meghalaya at the Assam border Khanapura. It was strongly opposed by the Government of Assam. The then Government of Assam and the Government of Meghalaya joined together in pushing out the Indian Nepalis at the Assam-Bengal border causing grave trouble to the Government of West Bengal. During the year 1980—85, the Government of Meghalaya expelled 6,481 Indian Nepalis. In January, 1986 along, it is reported that 10,000 Indian Nepalis were expelled by the Government of Meghalaya. They have been treated like illegal immigrants of Bangladesh. It is true that the Nepalis elsewhere in the North-West have the problem of political identity. The expulsion of Nepalis from Meghalaya and Assam engendered outburst of violence in Darjeeling and other areas.

To remove the impediments emerging out of this confusion and conflict, the system of restricted area permits was introduced in 1976, but the scheme was not honestly and sincerely implemented by the Government. Consequently, Nepalis were subject to harassment by the police. They have been deprived of their property, privileges and employment. It has been accepted, it has been confirmed, by the Governor of Punjab, Shri S. S. Ray, that 'Our hill sisters and brothers had genuine grievances. If these had been sincerely looked into, a sea-change in the hill situation could have been brought about. 'Some of my friends may disagree with this statement of Mr. S. S. Ray. But this has also been confirmed by a non-political person

of Darjeeling area; Mr. John Ghose, the anglican Bishop of Darjeeling District has expressed the same view. He says "I would say, there are genuine grievances. Nepali people have been exploited in North Bengal. They have no job opportunity in the area. Economically and educationally, it is backward".

Therefore, I would like to know, what has been done to remove their grievances? Why is the Government not serious in implementing the scheme of restricted area permits, which is mostly responsible for this state of affairs? The major demands of the GNLF are: (1) a separate State of Gorkhaland (2) Inclusion of Nepali language in the Eighth Schedule of the Constitution and (3) Abrogation of article 7 of the Indo-Nepal Treaty of 1950. Sir, this problem has been a burning one for a long time. The demand for Gorkhaland was voiced in 1907. A memorandum was submitted to the British Government in 1907 to set up a separate administrative unit. The All-India Gorkha League put forward the same demand in the year 1943. In the year 1953, three alternatives were suggested in the memorandum submitted to Pandit Nehru. (1) The district should be administered directly by the Centre as a separate unit (2) A separate province be set up comprising the District of Darjeeling and neighbouring areas (3) The District of Darjeeling with a section of Jalpaiguri be included in Assam.

Sir, if you go into the history of the Gorkhaland movement, you will see that there has been consistency in one thing, that the Gorkhaland movement has always been against West Bengal.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would like to remind the hon. Member that he has taken more time. He should conclude within a minute or two, please.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: The Government of West Bengal got annoyed and irrigated. They passed a unanimous Resolution condemning this movement in strong words as anti-national, divisive, anti-State and anti-people. But my pertinent question is, who were responsible for the dissemination of the idea of a separate State for the Gorkhas? Sir, this is the most important issue. If I am to say, it is none other than the undivided Communist Party of India. (*Interruptions*). The Communist Party of India supported this movement, encouraged this movement. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Allow the Member to speak. Whatever you wanted to say you have already said. He has got his own right to say. (*Interruptions*).

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I am speaking on facts, on historical facts. The Communist Party of India supported this movement and encouraged their causes in 1947. Comrade Ratanlal Brahmin and Ganesh Subba, the important leaders of Darjeeling district, have helped this movement. With the permission of the Chair, I would like to quote.: In the opinion of the Communist Party of India the district Darjeeling belongs to Gorkhas and it is their homeland.

SHRI GURUDAS DAS GUPTA: Wherefrom are you quoting? Sir, on a point of order. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The hon. Member is on a point of order.

SHRI GURUDAS DAS GUPTA : My point of order is, when the hon. Member refers to some quotation, the Members have the right to know the source. Otherwise, I can attribute that it is his own concoction.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: This is an authenticated document. It is from the 'Deccan Herald' dated 17th August, 1986 published from Bangalore.

SHRI GURUDAS DAS GUPTA : How can the 'Deccan Herald' speak for the Communist Party?

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I can give one more piece of evidence. It has been clearly stated in the 'Week' dated November 9-15, 1986, and I quote:

> "One thing has guided our decision to launch the campaign for a free Gorkhasthan in a free India, rejecting all other

[Shri Aladi Aruna *alias* V. Arunachalam]

plans of other parties, including yours; the recgonition of the fact..."

This is the letter written by the Communist Party of India to the All-India Gorkha League, which was clamouring to merge Darjeeling in Assam. This is the May 9, 1947, letter.

SHRI GURUDAS DAS GUPTA: It is an absolute concoction.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: All right, I take the challenge. I am prepared to prove it. Are you prepared to acept the chalenge? Of course, your bosses have now changed their views, but... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would request the hon. Member to sit down. Mr. Aladi Aruna, you please proceed.

SHRI DIPEN GHOSH: He also wanted a separate Tamil Nadu... (*Interruptions*).

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Sir, I am very frank in my views. Under the leadership of Dr. Anna we asked for secession but in 1963 we gave it up. I honestly admit it but you are coward to admit any change in your views. You are not prepared to accept anything. That is why I am disclosing...

SHRI GURUDAS DAS GUPTA: It is absolutely false. I demand that it may be sent to the Privileges Committee.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I am prepared to accept it. Let them decide it.

SHRI GURUDAS DAS GUPTA; I am on a point of order. Then hon. Member is quoting from concocted stories and records. It is not only false but malicious in concoction. Therefore, I request the hon. Chair to send it to the Privileges Committee.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): If it is a question of privilege, you can give a separate notice. Please hear me....You please hear me. The hon. Member has got every right to quote and the Member has got every right to ask for the source. And he has revealed the source.

SHRI GURUDAS DAS GUPTA: But the hon. Member has no right to misquote.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is your version. Suppose he has given a false quotation, tomorrow you can take it up separately. But you cannot interrupt like this. When you speak you can say whatever you like. And I would request the hon. Member to conclude.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: The political party which at that time was advocating the idea of a separate State for Gorkhas has come forward now to change the policy. I welcome that. That is a separate thing. But at the same time it is dubbing the movement as anti-national. I want to remind them that the leader of the Gorkhaland movement has repeatedly stressed "we want a separate State within the Union". Mind you, within the Union. Then he has put it in a nut shell: "we want a separate State within India, but outside of West Bengal". So it is a fight not against India but against the West Bengal Government. That is the reason why they have got irritated; nothing more than that.

SHRI NIRMAL CHATTERJEE: Does it not remind you of similar incident in the case of Punjab, how it started and how it developed?

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: You ask those people. I am not always for regionalism. (*Interruptions*).

Now the hon. Prime Minister has declared that Gorkhaland movement is not anti-national. It is based on the policy of Pt. Nehru of unity in diversity. It is a political wisdom. I appreciate and support his statement. I am proud of his assertion. At the same time he has definitely refused any further division of West Bengal. He has clearly stated that. And he has raised his voice against violence. Despite all these things you are criticising the Prime Minister. Your criticism is unwise, unwarranted and politically motivated.

Sir, I would like to ask the hon. Minister two questions. Is it not possible to modify Article 7 of the Indo-Nepal Treaty

of 1950, though it is not necesary to remove the Article as a whole. Number two, while a dead language like Sanskrit is included in the Eighth Schedule... (*Interruptions*)...Yes, it is a dead language and that has been accepted by men of letter. When a dead language like Sanskrit has been included in the Eighth Schedule of the Constitution, what prevents you to include the Nepali language in the Eighth Schedule, which is spoken by more than 6 million people. Why can't it be included in the Schedule?

SHRI DIPEN GHOSH: Not 6 million, but 6 lakh.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I do not know the figure. I thank you for that. These are the questions for his clarification.

श्री अश्विनी कुमार (बिहार) : माननीय उपसभाध्यक्ष महोदय, आज हम लोग एक बहुत ही संवेदनशील प्रदेश के ऊपर चर्चा कर रहे हैं जिसके सम्बन्ध में माननीय गृह मंत्री और प्रधान मंत्री ने बीच में बोल कर सदन के सामने स्थिति स्पष्ट करने का प्रयास किया है। यह हम सबके ध्यान में है कि हमारा संघात्मक शासन है, भिन्न-भिन्न राजनीतिक दल हैं, केन्द्र और प्रांतों में अलग-अलग राजनीतिक दल सत्ता में हो सकते हैं। उनमें आपस में तालमेल कैसा होना चाहिये, यह प्रश्न उठ गया है। आज प्रधान मंत्री ने अपने स्टेटमेंट में कहा—

"a feeling of neglect, a feeling of being left out of socio-economic development process"

यह गोरखालैंड के रिप्रजेंटेशन में है। माननीय उपसभाध्यक्ष महोदय, मैं आप से निवेदन करना चाहूंगा कि आज देश के कुछ भागों को छोड़ दिया जाय जहां समृद्धि बहुत अधिक है, बाकी सारे देश में यह भावना है कि पिछले 37 सालों में जितनी प्रगति होनी चाहिये वह नहीं हुई गांवों की हालत बिगड़ रही है। जिस प्रदेश से मैं आता हूं बिहार और छोटा नागपुर, वहां आप किसी सड़क पर चले जाइये, ऐसी महिलाएं मिलेंगी जो लंगोटी लगाए हुए हैं, दस रुपए मात्र की साड़ी पहने हुए हैं। एक फीलिंग है कि यह हमारे देश की जो शासन व्यवस्था है पिछले 37 साल तक और जो केन्द्र में शासन रहा है या अधिकांश प्रांतों में जो शासन रहा है उसके कारण यह फीलिंग आफ नेगलेक्ट लोगों में है और यह फीलिंग आफ नेगलेक्ट समय-समय पर चिंगारी बन कर उठती है और जब लोगों में कुछ एकता आ जाती है तो वह भड़क उठती है। इसके उदाहरण हम देखते चले आ रहे हैं। हमारे गृह मंत्री ने कहा है कि :

"...adopt peaceful and democratic methods for the redressal of the genuine grievances of the people."

मैं माननीय गृह मंत्री जी से जानना चाहूंगा कि क्या देश में 37 सालों में इस प्रकार की परम्परा का निर्माण हुआ है कि जब तक किसी की मांगें शांतिपूर्ण रही हों उन को प्रांतीय या केन्द्रीय सरकार ने माना हो। आंध्र का निर्माण तब हुआ था जब रामलू का देहांत हो गया था और सैकड़ों लोग मारे जा चुके थे। जिस बात को कांग्रेस मानती थी कि भाषावार प्रांत बनेंगे उसके लिये भी वहां के लोगों को इतना बलिदान देना पड़ा। तो हमारा सारा इतिहास यह बताता है कि केवल बोलने का कोई अर्थ नहीं होता या शांतिपूर्ण आंदोलन से कुछ नहीं होता। जब तब आंदोलन अशांत नहीं होता तब तक केन्द्र सरकार की परम्परा नहीं है कि वह कोई बात सुने। इसको ले कर ही आंदोलनों में हिंसा की प्रवृत्ति बढ़ती चली जा रही है।

मैं आप के सामने पिछले 3, 4 सालों का उदाहरण रखना चाहता हूं। अकाली दल का आनन्दपुर साहब का रेजोल्यूशन था। जब वह शासन में थे तो उसकी बात कहीं नहीं थी बाद में उसके लिये आश्वासन हुआ। उन्होंने आंदोलन किया और फिर बात चीत हुई। पिछले चुनाव में प्रधान मंत्री, कांग्रेस अध्यक्ष ने यह ईश्यू बनाया कि विरोधी दलों ने आनन्दपुर साहब का रेजोल्यूशन पास कराया और फिर हिंसा पर हिंसा भड़कती गयी और जब वह चरमसीमा पर पहुंच गयी तो उसी आनन्दपुर साहब रेजोल्यूशन पर समझौता किया गया। मिजोरम के लोग लालडेंगा साहब कहते रहे थे कि हम भारतीय नागरिक नहीं हैं। हम भारत से अलग जायेंगे। उनके साथ भी सारा समझौता किया गया। **(व्यवधान)** आनन्दपुर साहब रेजोल्यूशन के आधार पर आप ने सरकारिया कमीशन को काम दिया है। उसी आधार पर समझौता हुआ है।

श्री बूटा सिंह : आप ने समझौता पढ़ा है ?

श्री अश्विनी कुमार : मैं ने सारा समझौता पढ़ा है ।

श्री बूटा सिंह : आप उस को दुबारा पढ़िये ।

श्री अश्विनी कुमार : मैं उसको दुबारा पढ़ लूंगा । आप ने आग्रह किया है तो मैं उसको जरूर पढ़ लूंगा । इस में कोई दोष नहीं है ।

श्री बूटा सिंह : उसमें यह नहीं है ।

श्री अश्विनी कुमार : यह भी सच है कि किसी पोलिटिकल पार्टी ने आप का समर्थन नहीं किया सिवाये अकाली दल के

श्री बूटा सिंह : सच तो यह है कि जब आप उनके साथ थे तब आनन्दपुर साहब रेजोल्यूशन पास हुआ था ।

श्री अश्विनी कुमार : जब तक वे हमारे साथ थे तब तक वे बोले नहीं । जब उनको आप ने हम से तोड़ लिया तब वे बोले और उन्होंने झगड़ा शुरू कर दिया । तो मैं इतना ही कहना चाहता हूं कि पिछले वर्षों का ही मिजोरम का उदाहरण है और उसके लिये आप ने कांस्टिट्यूशनल अमेंडमेंट पास किया और उसके कारण एक वातावरण बना देश में कि अगर 20 साल तक मिजो लड़ाई लड़ कर चार लाख की आबादी के लिये एक अलग राज्य ले सकते हैं तो दूसरे और राज्य अलग क्यों नहीं हो सकते और मेरा व्यक्तिगत अनुभव है कि पंजाब के टेरोरिस्ट्स को मिजोरम के समझौते से बल मिला है । वे सोचते हैं कि अगर 20 साल लड़ सकते हैं तो हम भी लड़ सकते हैं । उत्पात कर सकते हैं । मैं उपाध्यक्ष महोदय, आपके माध्यम से सरकार से और गृह मंत्री जी से निवेदन करना चाहता हूं कि देश की एकता की ओर ध्यान दें । पार्टिजन एंड्स की ओर ध्यान न दें, तात्कालिक सुविधाओं की ओर ध्यान न दें । देश की एकात्मता बड़ी है, देश की एकता और अखंडता बड़ी है । एक बार हम देश को 1947 में समझौता कर के तोड़ चुके हैं जो शासन रहा है उसके कारण यह फीलिंग आफ नेगलेक्ट लोगों में क्या हम अपने पार्टीजन एंड्स के लिये देश की एकता को दुबारा तोड़ेंगे । यह मेरा प्रश्न है और इस पर आप को गम्भीरता से सोचना चाहिये । यह पालिटिक्स में डिबेटिंग प्वाइंट हो सकता है और इस पर आप विचार कर सकते हैं । इसमें कहा गया है कि :

"Government of India are opposed to the division of West Bengal and have categorically rejected the demand for a separate State of Gorkhaland."

उन्होंने यह कहा है । इस बारे में मुझे इतना ही कहना है कि स्टेटमेंट तो देख कर मुझे याद आता है पंजाब में उस समय कहा गया था कि चाहे कुछ हो जाये गुरुद्वारे में पुलिस नहीं जायेगी । जब स्वर्ण मंदिर के सामने अटवाल मारा गया तो भी आप ने कहा कि गुरुद्वारे में पुलिस नहीं जायेगी और अन्त में आप को वहां सेना भेजनी पड़ी । इस प्रकार जो देश में सिसनिस्ट ग्रुप्स हैं उनको इस प्रकार की घोषणाओं से प्रोत्साहन मिलता है कि वे इस प्रकार के कामों को करें । यह मेरा स्पष्ट आरोप है और मैं चाहूंगा कि गृह मंत्री जी इस बारे में अपना स्पष्टीकरण दें ।

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please conclude.

SHRI ASHWANI KUMAR: I have just begun, Sir. I will take three to four minutes more.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): It is 5-30, Sir.

SHRI ASHWANI KUMAR: 5-30 is the statement. Either you should not have called me or I will take three to four minutes more and then the Minister can make his statement or you can bifurcate. I request you to allow me to speak for three minutes and the Minister can speak. I think I will proceed.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): So many hon. Members want to have clarifications on the statement of the Minister of Civil Supplies. Can we take it at the end or now?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): My statement is just one minute statement. It is announcement on sugar price.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Your statement is a one-minute statement, Sir. But there are nine Members who want to ask for clarifications.

SHRI H. K. L. BHAGAT: Then take it at the end. Take it afterwards.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): After completing everything we will take it up at the end.

SHRI VIRENDRA VERMA (Uttar Pradesh): Let him make his statement, why not?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Nine Members have given their names. It will take a long time.

SHRI ASHWANI KUMAR: My request is this. Let me finish my statement in two or three minutes.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I request you to complete within a minute or so.

SHRI H. K. L. BHAGAT: I will complete within two or three minutes.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is important. That will be taken last after completnig this discussion.

श्री अश्विनी कुमार : माननीय उपसभाध्यक्ष महोदय, हर प्रदेश की कुछ डिमांड्स हैं। नेपाल के जो नागरिक थे वे नेपाली भाषा बोलने वालों की कुछ डिमांड थी कि नेपाली भाषा को संविधान के 8वें शैड्यूल में शामिल किया जाए। यह वर्षों से चली आ रही है। तो चिनगारी कहां से लगी? मेघालय जहां कि कांग्रेस का राज था वहां से 1976 का ऐक्ट लागू करके हजारों नेपालियों को निकाल बाहर किया गया और उनको गोहाटी में लाकर डंप कर दिया गया। गोहाटी में भी कांग्रेस सरकार थी। उसने उसको वैस्ट बंगाल में डंप कर दिया गया और उनको उठाकर नेपाल भेजा जाए यह कहा जा रहा है। तो वे भारतीय नागरिक हैं तो उनके साथ अन्याय क्यों किया जा रहा है? यह काम तो भारत सरकार ने किया है जो चिनगारी का काम कर रहा है, जिससे उनके स्वाभिमान को ठेस पहुंची है।

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The hon. Member is speaking for more than ten minutes. I cannot allow more than this. Please conclude within a minute.

श्री अश्विनी कुमार : यह जो चिनगारी लगी इसके लिए केन्द्र सरकार अपनी जिम्मेदारी से मुक्त नहीं हो सकती है। इसलिए मेरा आपसे निवेदन है कि केन्द्र सरकार को इसके ऊपर ठीक से विचार करना चाहिए और जो गृह मंत्री ने कहा है कि "दिल्ली विल नाट टॉक" यह लोकल इश्यू है, प्राइम मिनिस्टर ने कहा है "रूल आऊट ऐनी अमेंडमेंट इन दि कांस्टीटयूशन"। तो मेरा कहना है कि केन्द्र सरकार और राज्य सरकार को बातचीत करनी चाहिए।

श्री बूटा सिंह : यही तो हम कह रहे हैं, वे तो भाग रहे हैं।... (व्यवधान)

श्री अश्विनी कुमार : मैं आपसे यही कह रहा हूं कि आप मिलकर बात करें केन्द्र सरकार और प्रांतीय सरकार बातचीत करे।... (व्यवधान)...

मेरा आपसे निवेदन यह है कि इस प्रकार की स्थिति बिहार में झारखंड को लेकर उठ रही है। कल ही गृह मंत्री ने कहा है कि हम झारखंड के नेताओं से बातचीत कर सकते हैं। वे तो चार पांच प्रांतों में से 21 जिलों का एक प्रांत बनाना चाहते हैं। मेरा कहना यह है कि झारखंड के नेताओं से गृह मंत्री बात करने को तैयार हैं तो गोरखा लैंड वालों से क्यों नहीं करना चाहते?

श्री बूटा सिंह : उनको ऐंटी नेशनल आप कहते हैं... (व्यवधान)...

श्री अश्विनी कुमार : आप उनको ऐन्टी नेशनल नहीं कहते हैं, वे भी तो

[श्री अश्विनी कुमार]

अलग प्रान्त मांग रहे हैं। हमारा वहां कोई पोलिटिकल लाभ नहीं है लेकिन वहां जो इश्यू है उसको सामने रख कर आप प्रांतीय सरकार के साथ या उनके साथ बात करेंगे तो इससे देश को बहुत बड़ा घाटा होगा। इससे बंगाल में रक्त पात होगा। तो मैं आपसे अपील करूंगा कि गोरखालेंड वालों के साथ भी आप बात करें।

अंत में मैं इतना ही कहना चाहूंगा कि आज जो ब्यान प्रधान मंत्री जी ने दिया वह ब्यान पार्टी के, कांग्रेस अध्यक्ष के नाते ज्यादा था, प्रधान मंत्री का कम था। मैंने बहुत समय ले लिया इसलिए अपनी और बात नहीं कहूंगा। आशा करूंगा कि प्रधानमंत्री जब सदन में रहते हैं तो कांग्रेस के अध्यक्ष के साथ-साथ देश के नेता भी हैं। लोकसभा के अंदर सबसे बड़े दल के नेता होने के कारण उनका दायित्व बहुत ज्यादा है कि देश की अखंडता को बनायें रखें। आज देश के अंदर चारों तरफ अस्थिरता का वातावरण बना हुआ है, पंजाब के अंदर है, इधर है, उधर है, इन सब के प्रश्नों को लेकर शीघ्र से शीघ्र हल करने का प्रयत्न करना चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI DEBA PRASAD RAY: The Gorkhaland is the latest contribution of the Marxist Communist Party to the national political life. The way the Naxalite movement was born out of the womb of the CPM politics in 1967, the same way the Gorkhaland agitation has been born out of the womb of the CPM politics in 1984. Recently a document had been circulated by the Government of West Bengal, called 'An information Document'. The chapter II of Document says 'A historical outline of the Migratory Movements'. In this particular Chapter, last para of page 4 says:

"The native population of the district did not comprise of population of Nepali origin. Both the Nepalese and the Bengalis came to the terrotory as immigrants following the development of tea industry and the expansion of administration. There are many other examples quoting from the pages of history to establish that Darjeeling never belonged to the Nepali people and does not belong to the Nepalese."

On the other hand, last year on the floor of the Lok Sabha, the Constitution (Amendment) Bill was moved by Mr. Anand Prasad Pathak? While supporting the Constitution (Amendment) Bill, he said in his speech:

"It is a fact that they have not been provided with full opportunity to fully participate in the administration and developmental activities of the country in keeping with their distinct language, distinct culture, distinct habit, manner and aptitude and other peculiarities which are distinct from the people of West Bengal as well as the rest of the country.

..."When we go to trace the history of the demand for autonomy, we find that the alien rulers had classified those hilly areas as excluded and partially excluded area for a long time and the people were kept isolated from the rest of the country. That is why there was the persistent demand for autonomy for the people of Darjeeling to undo this injustice in independent India. Ever since the period of Minto-Morley Reforms the people of India have been demanding autonomy which was rieterated from time to time." So, which history and which part of the history has to be taken as a fact? This reveals how history has been distorted by them from time to time to whip up the parochial sentiments of the Darjeeling people, which has ultimately resulted in the creation of the Gorkhaland movement.

I would like to take the information from the various speeches made by them from time to time. They have always been very cordial to them. In 1967 and in 1969 election Manifestos and in the 34-points programme, they incorporated the demands of the Nepali people for the regional autonomy as well as the recognition of Nepali

language. (*Interruptions*) I have not interrupted you I also expect that you would not interrupt me.

In 1977 and in 1981 the Assembly passed the resolution requesting the Government of India to accept the demand for the regional autonomy. Mind you in 1967 and in 1969 they supported their cause. In 1977, they passed a resolution, in 1981 again they passed a resolution. The period from 1972—77 when Congress was in power, it did not express any solidarity with the people of Darjeeling. It was the Government led by Siddharatha Shankar Ray from 1972 to 1977. It is revealed from the fact that that Government was not actually in favour of passing any resolution to get the regional autonomy sanctioned in favour of the people of Darjeeling. If that is so, how come the former Chief Minister of the Government of West Bengal. Siddhartha Shankar Ray could afford to fight election from Darjeeling as an Independent candidate and poll 78,000 votes in 1984? And those who are always expressing solidarity with the people of Darjeeling cannot dare go to Darjeeling and make any speeches. The gentleman who has made his speech here has said that armed guards have to be developed. He is not required to go with arms. Let him go alone and actually make a speech there in Chowk Bazaar in Darjeeling and ask people of Darjeeling to fight Gorkhaland agitationists. Let him muster this courage, I will give him Rs. 10,000. (*Interruptions*). All the revolutionaries are expressing their revulsion in Delhi. Calcutta and in siliguri, but nobody has got the courage to go there and make speeches. Unnecessarily the hon. Prime Minister is being blamed today for the various issues. When Punjab was burning. the hon. Prime Minister could take the risk of going to Punjab to address the people of Punjab... (*Interruptions*). He had gone to Kapurthala, perhaps you might remember. But Mr. Jyoti Basu, the Chief Minister of West Bengal has not visited Darjeeling so far to appeal to the people of Darjeeling to fight Gorkhaland issue . He is giving sermons from Calcutta. Why? So far he has not displayed the courage to visit Darjeeling and make speeches there. They are blaming the hon. Prime Minister that he alongwith Buta Singhji conspired to divide Bengal. That is the slogan they are raising in Bengal today. This is the height of their ungratefulness. Our hon. Prime Minister has gone to Bengal recently and given them Rs. 684 crores for developmental purposes and the Prime Minister has again gone to Bengal when the floods broke out and granted Rs. 15 crores for the flood relief work and not a single wall writing is seen on the walls of the city of Calcutta expressing any gratitude to the gesture of the Prime Minister that he has shown to the people as well as to the Government of West Bengal. But the slogans are written on the walls of Calcutta that 'we would prevent the Rajiv-Buta conspiracy to divide Bengal'. *They are the saviours of Bengal* and they are going to protect Bengal from division!

Sir, Bengal was planned to be divided in 1905 by Lord Curzon. Who combated it? It was Rabindranath Tagore. He led the agitation movement. The Congress participated and the conspiracy was stalled. And Bengal was finally divided in 1947. How it got divided? In 1940 the Muslim League demanded the creation of Pakistan taking a part of Punjab and a part of Bengal. Who supported the Muslim League in 1940? The Communist Party of India. The Communist Party of India supported the demand of the Muslim League in 1940... (*Interruptions*). I am not claiming to be the defender of Bengal. They would be protecting the cause of Bengal and they would not allow the division of Bengal! Well, the hon. Prime Minister has said very categorically that, 'I will not allow (*Time bell rings*) Bengal to be divided'. The Prime Minister has also gone to the extent of saying that, 'I will not amend the Constitution to grant regional autonomy to the Gorkhaland people. But still they are actually giving this impression that if the Prime Minister calls it anti-national, the problem would be solved tomorrow. We have not called them anti-national. Why? Because you have not been able to convince the Central Government that they should be called anti-national.

Now, the letter which was written by Mr. Subhash Ghising to Mr. Buta Singhji goes on to say, I quote:

> "We assure the Union Government and through it the Parliament and the people of India of our loyalty to India which is our motherland."

This is the part of the letter which has been written by Mr. Subhash Ghising to Mr Buta Singhji and if this has prevented the Government of India from calling them anti-national I will just pose one question to them. Kindly hear me. Did you call yourself anti-national in 1942 when you sided with British imperialism during freedom struggle? Did you call yourself anti-national in 1962 when China invaded India and you sided with China? Did you call yourself anti-national in 1976 when you sought the intervention of United Nations' Human Rights Commission during emergency? Did you call yourself anti-national? If we could afford to tolerate you on those occasions, we can also afford to tolerate Gorkhaland demand for sometime, and Subash Ghising for some time hoping that there would be a political solution to the problem. There would be a political solution to the problem and in anticipation, we can afford to wait. Shri Buta Singh has said and in Lok Sabha also, he has said that whatever support the State Government wants, we are prepared to give to combat the agitation and at the moment, on the request of the Government of West Bengal, fourteen(14) companies of CRPF and two battalions of B.S.F. have been deployed there. But I would like to caution the hon'ble Home Minister as to how Central Govt's assistance is being exploited by them. You must take note of this situation. While speaking on the same issue on 6th of November in Lok Sabha, Sh. Saifuddin Chaudhary, spoke about one poster, "Brave Gorkha soldiers". This poster was supposed to have been pasted by the Gorkhaland people. "Gorkha soldiers, hear the news of Darjeeling. Central Government has deployed CRPF personnel in Darjeeling to kill our brothers and sisters." In the poster, it is said, the Central Government has deployed CRPF personnel in Darjeeling to kill our brothers and sisters. What is the authenticity that the poster was pasted by Gorkhaland people and not by CPI(M) people? This is how they are taking advantage of the situation. (*Interruption*).

SHRI DIPEN GHOSH: How old are you?

SHRI DEBA PRASAD RAY: It was unfortunate that I was not born together with you.

SHRI DIPEN GHOSH: What a demagogy?

SHRI DEBA PRASAD RAY: We have tolerated your demagogy throughout the day. (*Interruption*)

Talk to the Chair. Don't look at me.

SHRI DIPEN GHOSH: Sir, he is showing his muscles.

SHRI DEBA PRASAD RAY: I am not showing muscles here. I can show muscles outside the House. (*Interruptions*). Mr. Vice-Chairman, Sir, I seek your protection.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please conclude.

SHRI DEBA PRASAD RAY: Sir, this is how the CPI(M) people are trying to convince the people of Darjeeling that police persecution is organised by the Central Government. Sir, we are deploying CRPF and BSF but they are trying to convince the people of Darjeeling that it is Central Govt. who have sent CRPF and BSF to persecute you. This is how the Central Government's assistance is being exploited.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would request the hon'ble member to address me and not the hon'ble Member. Your time is up. Please conclude.

SHRI DEBA PRASAD RAY: One minute, Sir. I seldom speak in this House. They are saying that it is the Central Government who are sending CRPF and BSF to persecute the people there. This is how your support is being exploited. One point I would like to mention. This question has been asked by Prof. Lakshamanna and all other hon. Members. When Central Government has said that if they are anti--

national, why they (State Government) are not acting upon? They are saying that, 'Central Government has to act upon and we are acting upon in our own capacity'. I want to ask a specific question if Subash Ghising is anti-national, why has he been not arrested so far? Why has he been not taken to the custodoy so far? why has he been kept outside even today? This question was asked from Jyoti Basu in Press Conference in Delhi by one Journalist. On this issue, he replied, 'this is an administrative issue and I will not discuss it in public. What is the game behind it? You have to understand the political game that is being played by them in Darjeeling today. They are not arresting Subash Ghising because if Subhash Ghising is arrested, the movement will cease. If the movement continues, in the name of combating the Gorkhaland agitation, it (State Govt.) will continue to persecute innocent people as well as Congress (I) workers. I will give you one example to show how Congress (I) worker are being persecuted by them. One Chandra Roy, a Congress(I) worker and female teacher, was sent to Malda to receive Bharat Sevak Samaj training. The hon. Minister of State for Home, Mr. Panigrahi, is also one of the patrons of the Bharat Sevak Samaj. After she came back from training, her house was raided by the local police on the charge that she was sent to Nepal to receive guerilla insurgency training. That lady could manage to run away to avoid the police persecution, but her father was arrested and even today he is languishing in jail. This is how Congress(I) workers are being persecuted. I would like to apeal to the hon. Home Minister......

SHRI DIPEN GHOSH: He is acting as an agent of the GNLF.

SHRI DEBA PRASAD RAY: ...to ensure one thing: let there be an independent enquiry or a judicial enquiry to probe into all the incidents of killings, arrests and police persecution in Darjeeling and Jalpaiguri. Let the truth be unearthed. Let the facts be revealed as to who is killing whom. Let the truth be revealed. Secondly, I would like to urge upon the hon. Home Minister that if the State Government has failed to maintain law and order in the State of West Bengal, why don't you harness article 355 of the Constitution and take care of law and order in West Bengal?

SHRI DIPEN GHOSH: Now the cat is out of the bag.

SHRI DEBA PRASAD RAY: I don't bother about your jeering. This is your culture. You are revealing your own culture. This is how you behave. I am not at all concerned about your jeering. This reveals your basic character.

Finally, Sir, let the Central Government take the initiative in asking the State Government to open a dialogue with subash Ghising to find a political solution to the problem. (*Interruptions*). You have created a Frankenstein. You have to find out a solution. If you say that you have failed, you ask the Central Government to intervene. With these words, Sir, I would conclude my speech and I thank myself that I could survive their attack and put forward my points.

SHRI NIRMAL CHATTERJEE: Sir, he has called our attention and posed so many questions to us. Don't you think it would be befitting that along with Mr. Buta Singh, we are also called upon to answer his questions?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Not today. You can take some other opportunity. Now, Mr. Matto.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, Dipen Babu and others have quoted chapter and verse from the statements of Subash Ghising. And it is not to be wished away, as is sought to be done. The fact remains....

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The hon. Minister for Home Affairs wants to go for another engagement. I would request you to conclude in a minute or two.

SHRI GHULAM RASOOL MATTO: It is not so easy. If Subash Ghising now on the 14th August says that he is not anti-

national and that he wants to seek a solution within the framework of the Indian Constitution, it reminds me of a Bhindranwale that we have in Kashmir by the name of Qazi Nissar. He indulged in anti-national activities early this year and later when he went before the review committee of the court, he said, "I am a nationalist. I want to have a solution within the framework of the Indian Constitution." So this Subash Ghising affair is not an ordinary affair, in my opinion. But I am emboldened by four statements made by the honourable Home Minister. (1) Government of India is opposed to the division of West Bengal and has categorically rejected the demand for a separate State of Gorkhaland—this is the statement made by our *honourable Home Minister.* (2) Government of West Bengal has proposed regional autonomy for the Darjeeling hills area and *an amendment of the Constitution for this* purpose. Government of India, however, is not in favour of any amendment of the Constitution. (3) Government also cannot agree to the demand for abrogation of the Indo-Nepalese Friendship Treaty of 1950. And (4) Government wished to make it clear that violence has no place in a democratic set-up. The GNLF is gravely mistaken if it believes that violent confrontation will achieve its objective.

Under the circumstances the position of the Government of India is very clear; the position of the Government of West Bengal is also very clear. At the present moment as I find it, there is no meeting ground between the Government of West Bengal and Subash Ghising. So what is the solution? I would ask the honourable Home Minister: When you have made your position very clear by these four categorical statements and when you know the position of the Government of West Bengal which they have made very clear, what is the solution? The solution lies in only one way. Subash Ghising has written a letter to Sardar Buta Singh receipt of which he has acknowledged to him. I would request the Home Minister to call him over, and call representatives of the West Bengal Government—the West Bengal Government has made clear its viewpoint and the Government of India also has made clear its view point—and within the framework of these clear stands some solution should be found at New Delhi so that this problem is solved. And he should do it as early as possible otherwise, it is going to turn very serious.

Another point was made by the Home Minister which was also very emphatically emphasised by the honourable Prime Minister when my friends from the Opposition were not here as they had walked out, that it is not only GNLF who are resorting to violent activities, the CPM workers also are resorting to violent activities. I humbly submit that violence, whether from this end or from that end, is to be regretted and has to be condemned. I would appeal to my friends who have stood by us on many occasions, our CPM friends, that their workers should not resort to taking the law into their own hands but leave it to the Government of the State to deal with the GNLF extremists who are creating trouble. I would request the Home Minister to start the dialogue, to start this peace negotiation, so that this problem is solved expeditiously.

SHRI V. GOPALSAMY: A new sermon from Srinagar.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Now I call the Home Minister. After the reply of the Home Minister there will be a statement by the honourable Minister, Shri H. K. L. Bhagat; but no clarifications today, they will be allowed tomorrow. The Statement is on sugarcane prices.

SHRI VIRENDRA VERMA: Let the Food Minister make his statement tomorrow.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): No, no. Immediately after the Home Minister's reply, the Food Minister will make his statement and clarifications will be allowed tomorrow.

6.00 P.M.

श्री बूटा सिंह : उपसभाध्यक्ष जी, आज इस सदन में एक बहुत ही राष्ट्रीय महत्व के प्रश्न पर बड़ी गम्भीरता के साथ चर्चा हुई। चर्चा के कुछ पहलू जो आज इस सदन के सामने उपस्थित हुए हैं उससे स्पष्ट होता है कि विरोधी पक्ष के माननीय सदस्य जो बार-बार कह रहे थे कि गवर्नमेंट

की ओर से इसमें राजनीतिक मोड़ दिया जा रहा है। उन्होंने सिद्ध कर दिया कि इस प्रश्न का उन्होंने कितने संकीर्ण राजनीतिक दृष्टिकोण से आज इस सदन में पेश किया।

SHRI GURUDAS DAS GUPTA: Let the honourable Minister speak in English.

SOME HON. MEMBERS: Why? (*Interruptions*).

SHRI GURUDAS DAS GUPTA : This is my request.

श्री बूटा सिंह : विरोधी पक्ष के बहुत से दल एक साथ जिन्होंने इस सदन का बहिष्कार किया जब प्रधान मंत्री जी बोल रहे थे उनमें से अधिकतर इस मामले को अच्छी तरह तह तक देख नहीं पाए। यदि देखा है तो केवल विरोधी दल की एकता के नाम पर उन्होंने यह कदम उठाया है। इस बात को अच्छी तरह से अनुभव नहीं किया कि इसके परिणाम क्या हो सकते हैं और केवल इस बात के ऊपर कि पश्चिम बंगाल में कांग्रेस की सरकार नहीं हैं इसलिये सभी विरोधी दल कांग्रेस के विरोधी की सरकार के दल के साथ वाक आउट करके चले गए। ... **(व्यवधान)**

एक माननीय सदस्य : ए० डी० एम० के० के सिवाय।

श्री बूटा सिंह : मैं अधिकतर कह रहा हूं, ए०डी०एम०के० को छोड़ कर सभी चले गए। उन्होंने अनुभव नहीं किया कि इसका परिणाम क्या हो सकता है। इसलिए मेरा बहुत ही नम्र निवेदन है इस सदन के सामने कि यह प्रश्न इतना विशाल है कि इसमें हमारे मूल, जो हमारे लोकतन्त्र के मूल आधार हैं, लोकतन्त्र का जो बुनियाद है वह इसमें शामिल है इसलिए इसको बहुत छोटे से दृष्टिकोण से देखना ठीक नहीं है। इसलिए मैं सभी विरोधी दलों से, सी०पी०एम० को छोड़ कर, सी०पी०आई० को छोड़ कर, जिन्होंने इसको अपने चुनाव का एक बहुत बड़ा इश्यू बना लिया है, दूसरे दलों को कहूंगा कि पुनः इस पर विचार करें ताकि उनको पता चले कि यह मसला चुनाव घोषणा का नहीं हैं।... **(व्यवधान)**

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : डिवाइड एंड रूल।

श्री बूटा सिंह वाजपेयी जी, इसमें डिवाइड एंड रूल की बात नहीं है। आप यहां नहीं थे, कुछ ऐसी बातें कही गई... **(व्यवधान)**

SHRI DIPEN GHOSH: It is ridiculous. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please do not interrupt

श्री बूटा सिंह : यहां तक भी कहा गया कि वी० आर० मल्टी नेशनल नेशन। आप उससे सहमत नहीं होंगे ?

श्री अटल बिहारी वाजपेयी : बिल्कुल नहीं।

श्री बूटा सिंह : यही तो मैं कह रहा हूं यह प्रश्न ऐसा विकट है, इसमें गम्भीरता इतनी है, गोपालसामी जी ने कहा... **(व्यवधान)**

SHRI V. GOPALSAMY: I studied it and I stand by it. (*Interruptions*).

श्री बूटा सिंह : यही तो सी०पी०एम० और कांग्रेस का फर्क है ... **(व्यवधान)**

श्री दीपेन घोष : उसके ऊपर वाक आउट हुआ ? वाक आउट किसके ऊपर हुआ था ?

श्री बूटा सिंह : आप टालरेट कर रहे हैं। मैं एक बात साफ करना चाहता हूं ... **(व्यवधान)**

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please do not interrupt. The honourable Minister is not yielding and it is not fair on your part to interrupt him. (*Interruptions*). Kindly allow him to speak.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir, the issue on which we walked out is quite different. But the honourable Minister is interpreting it in another way. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is quite different. The point is that he has got every right to make his statement. You can only ask for clarifications and you can raise a point of order. But you cannot raise the point that he is making a statement which you do not like. I do not think senior parliamentarians like you should do it. (*Interruptions*). He has got every right to make a statement in which he believes. Please let him speak.

श्री बूटा सिंह : मान्यवर, मैंने तो अभी श्री गोपालसामी जी का जिक्र किया, मैं एक-एक नेता का नाम लेकर मान्यवर, मैं एक-एक बात कहूंगा, जो हमारे राष्ट्र की एकता के ऊपर कुठाराघात कर रहे हैं

SHRI V. GOPALSAMY: I said it; I .....(*Interruptions*)...

श्री बूटा सिंह : दीपेन बाबू, आप जोर से बोलने से मुझे बन्द नहीं करा सकते ...(**व्यवधान**)...आप जोर से बोलने से मुझे बन्द नहीं करा सकते ।..सच्चाई तो सच्चाई है । इसको शाउट करके बंद नहीं करा सकते ।

श्री दीपेन घोष : जब फारुख गवर्नमेंट को आपने डिसमिस किया, उसके लिए क्या कहा था...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Order, please.

SHRI DIPEN GHOSH: Shall I quote from that statement? What did you attribute to Farooq Abdullah when you dismissed him?

SHRI BUTA SINGH : For 35 minutes you have had your say.

SHRI DIPEN GHOSH: Why does he threaten that he will take one by one... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The hon. Minister listened quietly when you were speaking. It is not fair on your part to interrupt him like this.

SHRI DIPEN GHOSH: He cannot threaten.

SHRI NIRMAL CHATTERJEE: Just a few minutes back there was history... (*Interruptions*)

SHRI DEBA PRASAD RAY: I can go to your house and discuss history with you.

SHRI NIRMAL CHATTERJEE: He is most welcome to my house.

SHRI DEBA PRASAD RAY: I have read the history of your party I know more than anybody else.

SHRI NIRMAL CHATTERJEE: Let him come to my house. (*Interruptions*)

SHRI BUTA SINGH: I crave your indulgence. I am deliberately speaking in Hindi, and I will continue in Hindi.

श्री दीपेन घोष : हम लोग भी हिन्दी में कहेंगे । इण्टरप्शन हिन्दी में होगा ।

SHRI V. GOPALSAMY: Why are your deliberately making your speech in Hindi?

SHRI BUTA SINGH : It is my sweet will. Shri Dipen Ghosh said that I am threatening. मैंने कहा——मैं एक-एक का नाम लेकर कहूंगा... That means, I am doing my duty. If I do not name you, what else am I required to do here?

श्री दीपेन घोष : मैं गलत समझा हिन्दी ।

श्री बूटा सिंह: इसलिए मैं कहता हूं... (**व्यवधान**)... आई एम नोट थ्रेटनिंग । यह मेरा कर्त्तव्य है कि मैं इस सदन के सामने एक-एक माननीय सदस्य का नाम लेकर उन्होंने जो पांइट्स रेज किए हैं, उनका जवाब दूं ।...(**व्यवधान**) आप भी नहीं बचाते मुझे बाजपेयी जी, मैं क्या करूं... (**व्यवधान**)...तो एक तो गोपालसामी जी ने मल्टीनेशनल की बात कही है । आई रेपुडियेट इट । मैं इसका खण्डन करता हूं । भारतवर्ष एक राष्ट्र है और आज अगर हमारे देश को किसी चीज की जरूरत है तो सभी राजनीतिक दलों को, सभी यंत्रों को, सभी शक्तियों को सोचना चाहिए, हमारे मस्तिष्क में यह बात साफ होनी चाहिए कि हम एक राष्ट्र हैं, भले ही

हमारा कल्चर और हो सकता है, हमारा पहनावा और हो सकता है, हमारा धर्म और हो सकता है। . . . (व्यवधान) . . . ।

SHRI V. GOPALSAMY: I stand by it (*Interruptions*).

SHRI P. CHIDAMBARAM: Sir, I am on a point of order. They cannot interrupt like that. Do the CPM members in this House have that right and others do not have it? Cant they interrupt every speech, every sentence? (*Interruptions*)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would inform the hon. Members that interruptions can be allowed, but only within limits. It cannot go on like this.

SHRI DIPEN GHOSH : What did he say? He wanted the expression in Hindi. He asked whether he could differentiate between State and nationality in Hindi. He wanted to know. There is one nationality and one State. You explain that in Hindi.

SHRI P. CHIDAMBARAM: If they want an explanation, they should seek it after the speech is over.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You cannot have a running commentary.

SHRI NIRMAL CHATTERJEE: It is not fair.

SHRI P. CHIDAMBARAM: Who is to decide that?

SHRI DIPEN GHOSH: Chairman should decide that.

SHRI P. CHIDAMBARAM: You are not addressing the Chair. Throughout the day, you have been addressing us and not the Chair. They have been using unparliamentary language.

SHRI DIPEN GHOSH: You have been showing your sycophancy to the Prime Minister.

SHRI P. CHIDAMBARAM: Sir, one Member said that we are speaking nonsense. Now he say 'sycophancy'. We can also use the same language. He should address the Chair. He should stand up and address and not address while sitting.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Sir, I am on a point of order.

श्री वीरेन्द्र वर्मा : अब बहुत हो गया, आप बैठ जाइये . . . (व्यवधान) ।

SHRI VISHVJIT PRITHVIJIT SINGH: वर्मा जी, आप मुझे इजाजत दें तो एक चीज कह दूं।

Sir, the hon. Member, Mr. Dipen Ghosh, misunderstood the hon. Minister when the latter said that he was going to reply to each and every one of the points. When the Minister started his speech, he started by saying that he would reply to each one of the points made by the hon. Member and that he would name each Member. That was misunderstood by Mr. Dipen Ghosh as a threat. He made a huge noise in the House. The proceedings were interrupted for a long time. After all this confusion was over, the hon. Minister got up and clarified that that was what he meant. Mr. Dipen Ghosh said all right and sat down. Immediately afterwards, he again started making a noise. There is not even one word of apology for interrupting this House and for wasting the time of the House. Again he is doing the same thing. I would request you to ask Mr. Ghosh to apologise to the House.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is not a point of order. I have already requested the very senior Members here to allow the hon. Minister to speak. The hon. Minister is saying that he will clarify the points that have been raised. That is what he says. He did not mean anything else. That is as far as I understand it.

SHRI NIRMAL CHATTERJEE: Is there any penalty for misusing the point of order?

श्री बूटा सिंह : उपसभाध्यक्ष जी, मैंने मेहनत करके माननीय सदस्यों के एक एक पाइन्ट को लिखा है और ये लोग मुझे उनका जवाब देने से वंचित करना चाहते हैं। आप कृपया मेरी रक्षा करिये।

[श्री बूटा सिंह]

सबसे पहले तो मैंने यह प्रश्न, यह मुद्दा स्पष्ट किया कि जो हमारी राष्ट्रीयता का प्रश्न है, इस पर हम चर्चा नहीं करते हैं। यह अखण्ड है। हम एक राष्ट्र हैं, इसके ऊपर कोई दूसरी राय नहीं हो सकती है। अब मैं श्री दीपेन घोष जी से शुरू करूंगा प्रधान मंत्री जी बोलने के लिए खड़े भी नहीं हुए थे, श्री घोष तो अन्तर्यामी हैं, कहने लगे कि आप क्या कहना चाहते हैं, हम जानते हैं, उन्होंने कहा कि हम कोई विश्वास नहीं करते हैं, इस पर विश्वास नहीं करते हैं उस पर विश्वास नहीं करते हैं। तो आप विश्वास किस पर करते हैं? कभी किसी पत्रकार का, कभी किसी पत्र का उल्लेख करते हैं। जो कि किसी वक्त भी खण्डित हो सकता है। उसमें संशोधन हो सकता है और अक्सर होता है और मुझे याद है कि जब मैं पहले होम मिनिस्टर हो कर आया था और मैंने दीपेन बाबू के एक प्रश्न का उत्तर दिया था तो उन को एक राय दी थी जो कि उन्होंने आज तक नहीं मानी। मैंने उनको कहा था कि समाचारों पर इतना विश्वास मत किया करिये। जो तथ्य, जो डाकूमेंट जो दस्तावेज वहां पेश किये जाते हैं वे अधिकृत होते हैं उन पर ही आप अपना आर्गूमेंट आधारित कीजिए। पश्चिम बंगाल सरकार की ओर से जो डाकूमेंट मेरे पास आये हैं मैं अपनी बात उन पर ही आधारित रखूंगा। जो कुछ हमारे मुख्य मंत्री ज्योति बसु जी ने लिखा है उस पर ही अपनी बात रखूंगा, लेकिन मैं यह नहीं कहूंगा कि मुझे उन पर विश्वास नहीं है। उन पर हम तो विश्वास कर रहे हैं और यही विश्वास कर के चल रहे हैं यह मानते हुए कि एक विधिवत ढंग से जनमत से चुनी हुई एक सरकार वहां बनी है, उनमें हम को विश्वास रखना चाहिए। यही तो हमारा लोकतंत्र है। अगर इस को आप छोड़ देंगे तो इससे साबित होगा कि आप को लोकतंत्र में कितना विश्वास है। एक लोगों की चुनी हुई सरकार है। उस की ओर से ध्यान दिया जा रहा है। प्रधान मंत्री जी ने इंटरव्यू करके अपनी बात कही, लेकिन आप कहते हैं कि उस पर हमें विश्वास नहीं। आप दूसरों पर विश्वास करते हैं इस पर विश्वास नहीं करते। अभी तीन दिन हुए इन्होंने—ऐसा नहीं कहूंगा, किसी एक मित्र ने समाचार पत्रों में एक कहानी छपवा दी कि सुभाष घीसिंह दिल्ली आये और उनके साथी बहुत से लोग दिल्ली आये और गृह मंत्री बूटा सिंह ने उन को आश्वासन दिया कि आप फिकर मत करो चुनाव के बाद हम आप को वहां यूनियन टेरीटेरी, बना कर देंगे। और कुछ माननीय सदस्यों ने उसका उल्लेख किया। पढ़ा गया उसको। अब इसमें मैं सदन के सामने क्या कहूं। यह तो विश्वास करने वाले हैं नहीं हमारे ऊपर, लेकिन मैं आप को जिम्मेदारी के साथ कह सकता हूं कि यह इतना सफेद झूठ है कि इस में रंच मात्र भी सच्चाई नहीं है। लेकिन माननीय सदस्य उस का विश्वास करेंगे, मेरी बात का विश्वास नहीं करना चाहते। और इस प्रकार पत्रकारों की रिपोर्ट दे कर एक वातावरण पश्चिम बंगाल में पैदा किया जा रहा है जिसमें कांग्रेस आई के चाहे वह राज्य स्तर के नेता हों या अखिल भारतीय स्तर के नेता हों उनका नक्शा बिगाड़ कर पेश कर दो और उसका ढिंढोरा पीट कर एलेक्शन जीत लो। यही एक मंतव्य हो सकता है। दूसरा और कोई मंतव्य नहीं हो सकता।

अब मैं तथ्यों की ओर आता हूं। (**व्यवधान**) मैं आपका नाम नहीं ले रहा हूं? आप क्यों घबरा रहे हैं।

SHRI DIPEN GHOSH: The 'Times of India' has published an editorial. You can comment on it. It is an editorial. It was after your reply in the Lok Sabha.

श्री बूटा सिंह: यही समस्या तो उपसभापति जी मैंने आपके समाने पेश की। उसी को वह बार बार उठा रहे हैं। जो कुछ हम लिखित रूप में दे रहे हैं, हस्ताक्षर कर के दे रहे हैं उस पर वे विश्वास नहीं कर रहे हैं और . . .

SHRI DIPEN GHOSH : This is an editorial comment.

SHRI BUTA SINGH: Is that so holy for you?

SHRI DIPEN GHOSH: Not holy. But you can comment on what he has said.

SHRI BUTA SINGH: Why should I?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please continue.

श्री बूटा सिंह : मान्यवर, पश्चिम बंगाल नाम के राज्य में 1980 में एक संगठन बना जिसका नाम है गोरखा नेशनल लिबरेशन फ्रंट । इस नाम को लेकर आज बवंडर पैदा किया जा रहा है कि यह नाम ऐंटी नेशनल है । तो महाशय, 1980 में यह बन गया था और इसने अपने ऐम्स ऐंड आब्जेक्ट्स को इश्तहारों द्वारा छपवाया। उनके ऐम्स ऐंड आब्जेक्टस में सब से पहला है :

"The creation of Gorkhaland, a separate State within the Union of India; and (b) abrogation of the Indo-Nepal Friendship Treaty of 1950."

तो बावजूद इस के कि 1980 में यह छप गया था, 1980 से लेकर 1983 तक हमारे मुख्य मंत्री जो और वहां की सरकार और वहां के सांसद, किसी ने भी उस का नोटिस नहीं लिया। तीन साल तक किसी ने नोटिस नहीं लिया। तीन साल के बाद उन्होंने अपना मंतव्य लिख कर अखबारों में छपवाया, दीवारों पर लगवाया । उस समय यह राष्ट्र विरोध नहीं हुआ और उस ओर आप की निगाह नहीं गयी। आप ने चशमा नहीं पहना। फिर क्या हुआ कि 1983 (**व्यवधान**) तो किस नाम की सरकार है जिस को पता नहीं कि यह संगठन वहां पदा हो गया; क्या उनके विभाग कर रहे हैं? अगर पश्चिम बंगाल की सरकार का यह हाल है तो मुझे कोई बहस नहीं करनी है आपसे ।

श्री अटल बिहारी वाजपेयी : केन्द्र सरकार को मालूम था 1983 में ?

श्री बूटा सिंह : तो उपसभाध्यक्ष जी, 1983 में इस संगठन के प्रधान ने एक मेमोरंडम पेश किया नेपाल के नरेश को। उनका कहना यह है कि इसमें ट्रीटी का प्रश्न था जिस पर भारत और नेपाल के हस्ताक्षर हैं । इसलिए हमने उनको एक पत्र लिखा और साथ ही साथ उसकी प्रतिलिपि भेजी गई मुख्य मंत्री को और प्रधान मंत्री को । 15 महीने तक उन्होंने इतजार किया उन्होंने अच्छी तरह से हस्ताक्षर करके चिट्ठी लिखी ज्योति बसु को मैंने यह खत पढ़कर भी सुनाया। इसमें एक सबसे बड़ी दिलचस्प बात यह है कि जब से इस मसले के ऊपर कार्यवाही चली है भारत सरकार के साथ राज्य सरकार का कोई भी ऐसा मौका नहीं आया जहां कि हमारा संपर्क पश्चिमी बंगाल सरकार के साथ न रहा हो। एक भी मामला ऐसा नहीं है। मैं इस बात को इस तरह से स्पष्ट कर देना चाहता हूं कि जो कुछ भी भारत सरकार ने किया वह पश्चिमी बंगाल सरकार के सहयोग और परामर्श से किया उनसे मशविरा करके किया । तो आपको किस बात पर आपत्ति है ? 15 महीने की अवधि में कुछ भी नहीं हुआ. और उनके कहने के मुताबिक उन्होंने यूनाइटेड नेशंस को लिखा, इसका स्पष्टीकरण बहुत से सदस्यों ने, खासकर श्री मुरलीधर भंडारे ने किया कि कई ऐसे संगठन हैं जो अंतर्राष्ट्रीय संस्थाओं को लिखते हैं । लेकिन मैं इसको उसूलन गलत समझता हूं क्योंकि हमारे जो आंतरिक मसले हैं उनको हमारे जो फारम हैं, पार्लियामेंट है, पंचायतें हैं, ऐसेम्बली हैं, उनमें सुलझाना चाहिए। मगर इस प्रकार की और भी बातें होती रही हैं। मान्यवर सदस्यों ने दूसरे दलों के नेताओं के नाम लिए, मैं उनको दोहराना नहीं चाहता हूं लेकिन उसके ऊपर कोई बात नहीं हुई।

1983 से 1986 तक बंगाल सरकार, ने इसकी नोटिस नहीं ली। सबसे पहले एक चिट्ठी हमें आई जुलाई 1986 में । एक खत वहां के मुख्य सचिव ने भारत सरकार के गृह सचिव को, लिखा जिसमें इसका उल्लेख हुआ । बाद में मान्यवर, दीपेन बाबू ने 1983 से 1986 तक को कोई बात नहीं कही कि पहले कोई मेमोरंडम था, तीन साल आप खामोश रहे। क्यों खामोश रहे? 8 अप्रैल को

[बूटा सिंह]

जो चिट्ठी लिखी उसमें डिसरप्टिव, ऐक्सट्रीमिस्ट मूवमेंट बताया गया। जब ज्योति बसु बाहर चले गए तो उनकी गैर हाजिरी में बिनय कृष्ण चौधरी ने 22 जुलाई 1986 को जो पत्र लिखा उसमें भी उनको ऐन्टी नेशनल नहीं कहा। 31 जुलाई, को वहां के मुख्य मंत्री ने वक्तव्य दिया और उसकी प्रतिलिपि प्रधान मंत्री को भेजी। क्या इस बात को सिद्ध करना किसी के लिए मुश्किल है कि 1986 बंगाल सरकार के लिए कौन सा साल है? 1987 में उसको इलेक्शन में जाना है। तो उनको कुछ करना चाहिए। मान्यवर, मेरे पास समय नहीं है और न ही मुझे चाहिए, परन्तु जब मैं ग्रामीण विकास मंत्री था तब मैंने मूल्यांकन किया था पश्चिम बंगाल सरकार के कार्य का जो कि उन्होंने कार्यक्रम लागू किए थे खासकर जो गरीबी के निवारण के लिए थे। वहां पर जो ग्रामीण विकास के काम थे, उनको मैंने देखा और बहुत से माननीय सदस्य बताते भी हैं कि वहां पर जो कार्य हुआ है, जिस प्रकार का इंप्लीमेंटेशन हुआ है, उसमें सिवाय राजनीति के और कुछ मिलता ही नहीं है। यदि एक क्षेत्र से मार्क्सवादी पार्टी का सदस्य है तो वहां का इम्पलीमेंटेशन दूसरे क्षेत्र में अगर दूसरी पार्टी का सदस्य है तो वहां का इम्पलीमेंटेशन जो हैं, उन दोनों में फर्क है। मैं कांग्रेस की बात नहीं कर रहा हूं। मार्क्सवादी फ्रंट के क्षेत्र का और दूसरे क्षेत्र का, दोनों का मुकाबला करके देख लें कि इम्पलीमेंटेशन में कितना पक्षपात किया है। (व्यवधान) आप मेरी बात सुनिये। इससे साबित होता है कि आपने जो कार्यवाही की वह इतनी उदासीन थी, इतनी निराशाजनक थी कि उसके बलबूते पर चुनाव लड़ना आपके लिए मुश्किल हो गया है। आपने सोचा कि कुछ न कुछ करना चाहिए, कोई ऐसा घोड़ा चाहिए जो इसको अच्छी तरह से दौड़ा सके। सबसे अच्छा घोड़ा मिला आपको गोरखालैंड। 31 जुलाई को मुख्य मंत्री जी ने यह बयान दिया कि यह तो राष्ट्रविरोधी है और भारत सरकार के ऊपर यह मरा हुआ सांप फेंकने की कोशिश की गई। (व्यवधान) एक मिनट सुन लीजिए। उसी के मुताबिक प्रधान मंत्री जी पश्चिमी बंगाल जाते हैं। एक इशू तो गोरखालैंड का है और दूसरा इशु ले लिया कि हम क्या कर सकते थे, हमारे पास है ही क्या? भारत सरकार ने हमारी उपेक्षा की, हमारा कुछ नहीं हुआ। मुझे याद है प्रधान मंत्री जी जब वहां गये तो उन्होंने ज्योति बासु जी से कहा कि आप इतना नाराज क्यों होते हैं। आप इतने बुजुर्ग हैं। आप को अगर यह शिकायत है तो मैं अपनी अगली विजिट में, अगली यात्रा में सभी मंत्रियों को ले आऊंगा, सभी अफसरों को ले जाऊंगा। जितने कार्य रुके पड़े हैं वे सभी कार्य कलकत्ता में बैठ कर पूरा करेंगे। इसके लिए मार्क्सवादी पार्टी को धन्यवाद देना चाहिए था, ज्योति बासु जी ने दिया भी उस दिन जिस दिन प्रधान मंत्री जी कलकत्ता गये थे। मैं आपको तारीख भी बता सकता हूं। वह तारीख है पहली जुलाई, 1986 उस वक्त उन्होंने कहा कि जो भी हमारे भारत सरकार के चाहे मंत्री हों, चाहे अधिकारी हों सब को लेकर आऊंगा और सब यहां पर बैठ कर फैसला करेंगे। जो रुके काम हैं उनको बैठ कर पूरा करेंगे। प्रधान मंत्री जी ने दिल्ली आकर सभी मंत्रालयों को आदेश दिया कि जिस जिस के पास वेस्ट बंगाल के प्रोजेक्ट रुके पड़े हैं किसी कारण से क्लीयर नहीं हुए हैं उनको क्लीयर करने की कोशिश की जाए। जो जो आपको जानकारी चाहिए उसका आप विवरण बना कर ले चलिए। कलकत्ता में जा कर, वहां बैठ कर सभी का फैसला करते जायेंगे। यहां तो भारत सरकार रात-दिन लग कर जुलाई से सितम्बर तक काम करती रही, सब ने रात-दिन काम करके 684 करोड़ के काम ऐसे निकाले जो पश्चिमी बंगाल के रुके पड़े थे या जिनके ऊपर अतिरिक्त सहायता चाहिए थी और इसके लिए यहां से एक बहुत बड़ा दस्ता, दल कलकत्ता गया लेकिन वहां जाकर क्या देखते हैं कि वहां सभा पटल पर इतना बड़ा पोथा मार्क्सवादी सरकार की तरफ से छपवाया गया कि हम आश्चर्यचकित रह गये। सरकारी पैसे का

[बूटा सिंह]

दुरुपयोग किया गया । उसमें प्रचार किया गया था और कुछ नहीं था । खाली प्रचार ही किया गया था । भारत सरकार ने इस बात की उपेक्षा की, इस बात का प्रचार जोर-शोर से किया गया था । 20 हजार कापियां निकाली गयी । हम मान सकते अगर एक मैमोरेंडम, दो मैमोरेंडम या हम छः मिनिस्टर गये थे तो 6 मैमोरेंडम ज्यादा से ज्यादा 10 मैमोरेंडम देते ताकि हम एक सीमित दायरे में उन डाकुमेंट्स को देख सकते । हमारी चर्चा शुरू भी नहीं हुई थी कि पत्रकारों के हाथ में वे बालून दे दिये गये । इससे पहले कि हम कुछ गम्भीरता के साथ विचार कर सकते, कुछ निर्णय ले सकते, समाधान निकाल सकते, समस्याओं का कोई न कोई वहां बैठ कर हम हल निकाल सकते, एक बहुत बड़ी पब्लिसिटी की गई । जितने भी वहां के बड़े-बड़े पत्र हैं, समाचार पत्र हैं उनमें बड़े-बड़े लेख, जिनका मैं जिक्र कर रहा हूं, भेजे गये । वहां जो समाचार-पत्र हैं उनमें बड़े बड़े लेख निकाले जिनका ये जिक्र करते हैं । बड़े हेडिंग्ज में, राईटिंग में, राइट अप में, इश्तिहारों में निकाले । दो-दो तीन-तीन पेज के इश्तिहार अकर्मण्य करने के लिए निकाले गये ताकि हम लोग कलकत्ता से बच कर नहीं जा सकें । बजाय इसके कि इतना अच्छा काम किया गया, बहुत ही सराहना का कदम उठाया गया, ये लोग प्रधान मंत्री जी को मुबारकबाद देते और कहते कि प्रधान मंत्री जी ने एक बहुत अच्छी नई प्रथा चलाई है, उसका उन्होंने दुरुपयोग किया । उस वक्त के एजेन्डा में गोरखालैण्ड की बात ही नहीं थी । मगर ये लोग, मार्क्सवादी लोग, प्रधान मंत्री जी की इस यात्रा से, उन्होंने पश्चिम बंगाल के विकास कार्यों के लिए जो कदम उठाये उससे इतने घबड़ा गये कि उन्होंने सोचा कि यह तो उल्टा चला गया, अब तो इसकी सब जगह चर्चा हो जाएगी, पूरे इलेक्शन में इसका फायदा हो जाएगा । नतीजा यह हुआ कि इतना अच्छा कार्य जो लोगों के लिए किया गया था, जो पश्चिम बंगाल की सरकार को मदद करने के लिए था, उसको बिलकुल उखाड़ने का प्रयास किया । गोरखालैण्ड का प्रश्न उस मीटिंग में नहीं था । यह प्रश्न एजेन्डा में नहीं था । प्रधान मंत्री जी ने कहा कि हम तो यहां विकास कार्यों के लिए आए हुए हैं । यह बात हम अलग करके कर लेंगे । लेकिन इसको अपोज किया गया । साथ ही एक दस्तावेज, एक बहुत बड़ी किताब पूरे अखबारों में छाप दी । इससे क्या सिद्ध होता है ? दीपेन घोष कहते हैं कि आप इसको पोलिटिकाइज करते हैं । लेकिन मैं पूछता हूं कि आप क्या करते हैं . . . **(व्यवधान)** ।

उपसभाध्यक्ष जी, मुझे बड़े दुःख के साथ कहना पड़ता है कि यह सारा प्रश्न सन् 1986 के पिछले आधे हिस्से में इसलिए पैदा कर दिया गया कि वहां की जो सत्ताधारी पार्टी है और सरकार है, उसके पास दूसरा कोई बिन्दु नहीं रह गया है । उसके पास इलेक्शन में देने के लिए कोई बिन्दु नहीं रह गया है । इसलिए इन्होंने यह सवाल खड़ा कर दिया है । यह कहा जाता है कि कांग्रेस पार्टी इसको इलेक्शन इशू बनाना चाहती है । हमारे माननीय सदस्य श्री मुरली भंडारे जी ने इन बातों का बहुत अच्छी तरह से जवाब दिया है । मैं नहीं चाहता कि इस प्रश्न पर इस ढंग से विचार किया जाय या इसको इलेक्शन इशू बनाया जाये । यह एक बहुत बड़ा इशू है । इसके ऊपर हमारे प्रधान मंत्री जी ने एक बहुत बड़ा आश्वासन दिया है । मैं चाहूंगा कि विरोधी दल के सदस्य इसको उदारता के साथ देखें । मैं चाहूंगा कि मार्क्सवादी दोस्त उसको ध्यान से सुनेंगे और उस पर विचार करेंगे । मैं समझता हूं कि शायद इससे बड़ा आफर और फिराकदिल्ली कहीं नहीं मिलेगी । प्रधान मंत्री जी ने कहा— आप उस वक्त चले गये थे । उन्होंने कहा—

> "We have national unity to think of. Therefore, I earnestly appeal to the CPI(M) to give up their shortsighted political strategy. My party is prepared to work with them to solve the problem. My party will not make it an election issue. Will they reciprocate? Will it stop using it as an election plank, in fact, its sole election plank?"

This is the offer.

यह प्रस्ताव आपके सामने है । आप कहते हैं कि प्रधान मंत्री जी ने कोई सुझाव नहीं दिया । आप इसको समझिये

[श्री बूटा सिंह]
और इसका अर्थ लगाइये। हमें क्या करना चाहिए, इस पर सोचिये . . . (व्यवधान)।

श्री दीपेन घोष: आपने सन् 1984 के आनन्दपुर साहब रिजोल्यूशन के बारे में क्या किया?

श्री बूटा सिंह: श्री दीपेन घोष जी आप मुझे मजबूर मत करिये। आपके जो पंजाब में किरदार हैं, वह आप दूसरे से छिपा लें तो छिपा लें, आप उसको कैसे छिपा सकते हैं। सारे नक्सलवादी आपने एस० जी० पी० सी० में धकेले। आप इसको छोड़िये। मेरा आपसे इतना अनुरोध है कि जैसा प्रधान मंत्री जी ने कहा कि इस प्रश्न को राजनीति से अलग कीजिये। इसको बिलकुल लोगों की समस्या समझकर देखिये। मुख्य मंत्री जी से भी निवेदन किया गया कि वे इसको राजनीति से अलग करके देखें। इसको राजनैतिक इशू न बनाइये। वहां के लोगों को बुलाकर इसकी बातचीत करें। आपने इस बात की बहुत चर्चा की कि हम सी० पी० एम० और गोरखालैण्ड को एक दूसरे के सामने जोड़ देते हैं उनकी हिंसात्मक कार्यवाहियों के लिए। इसके लिए मुझे पूरा विवरण देना पड़ेगा। हम पिछले चार महीनों की बात करने जा रहे हैं, जुलाई से पहली नवम्बर तक। इस समय जो हमारे सामने सूचना है . . . (व्यवधान) जितनी भी हिंसात्मक घटनायें घटीं, उसमें 53 मार्क्सवादी कम्युनिस्ट पार्टी की ओर से और 53 गोरखा लीग की ओर से, उनका थोड़ा सा मैं आपके सामने जिक्र करना चाहता हूं। The very serious incidents in the recent weeks have been:

On October 3, in Pul Bazar area, Darjeeling district, CPM supporters attacked two GNLF supporters with khukries and spears, killing one of them on the spot and seriously injuring the other. On October 19, a GNLF mob of 3000, attacked block No. 13 of Margaret tea gardens, Kurseong, after giving an ultimatum of two hours to the CPM supporters to surrendered to the GNLF. CPM supporters fled away and GNLF supporters burnt down 25 houses. Now on October 26, two CPM leaders were killed and their bodies taken away by the GNLF supporters. On October 29, in a clash at Lodham, police station Pul Bazar, one GNLF supporter was shot dead by CPM workers. Four houses of GNLF supporters were also set on fire. On October 29, 10 houses belonging to the Congress(I) workers were set on fire and 2 GNLF supporters sustained serious injuries at the hands of the armed CPM supporters. On October 30, 40 houses belonging to the CPM workers were burnt by the GNLF and an analysis of various incidents indicate that more GNLF supporters were killed and as against 138 houses of CPM supporters destroyed, marginally smaller number of 127 houses of GNLF supporters were attacked. It is a very serious thing. The pattern of violence suggests that while CPM supporters are normally armed only with the conventional weapons like khukris. This is the type of situation.

SHRI DIPEN GHOSH: Will the Home Minister say whose report it is? Is it a newspaper report or your intelligence report?

SHRI BUTA SINGH: I have given the names of places and police stations.

SHRI DIPEN GHOSH: Who has fed you with this type of report?

श्री बूटा सिंह: उपसभाध्यक्ष जी, मैं आपको यह बात साफ करना चाहता हूं . . . (व्यवधान)

SHRI ATAL BIHARI VAJPAYEE: On a point of order. The House is entitled to know whether this report has been received from the State Government or from the sources of the Central Government.

SHRI GURUDAS DAS GUPTA: When he is quoting the satement he must disclose the source.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : He is not quoting.

SHRI DIPEN GHOSH: I would not mind if it is his own version. But if he is qucting some report, he must disclose the source.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : Let me inform the Members that when a statement is made by an hon. Member, whether it is quoted by the hon. Minister or an hon. Member, he takes responsibility for the statement. Here it is the Home Minister's statement. (*Interruptions*). There is no necessity.

SHRI ALADI ARUNA *alias* V. ARUNCHALAM) : Is it the statement of the hon. Minister or the information available with the Government of India?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : There is no necessity.

प्रो० सी० लक्ष्मन्ना : गृह मंत्री जी ने जो यह बयान दिया है वह उनका अपना बयान है या उन्होंने किसी को कोट किया है, यह इन्फार्मेशन उन्हें सदन को देनी ही चाहिए।

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : I will only tell you the Parliamentary procedure. When you are being given an information by the Minister. it is not necessary to say from where he got this information. (*Interruptions*). There is no necessity.

SHRI V. GOPALSAMY: Let the Minister say like that.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : The source need not be divulged by the Member.

SHRI DIPEN GHOSH : He is divulging the entire record.

PROF C. LAKSHMANNA : He is a responsible Home Minister.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : I may tell you the procedure. Please keep quiet. If you are a Member and you are quoting something nobody can ask you from which source you have got it. As a Member there is no necessity... Please I will tell you the procedure. When the hon. Minister is making a statement, you need not ask him from which source you have got it. The only point you can ask him or whoever makes a statement is whether he is responsible to the Statement and the hon'ble Minister should take responsibility for his statement. That is all we can ask. Whetherr divulge the source or not to divulge the source is the discretion of the hon. Minister.

SHRI DIPEN GHOSH : May I quote the rules?

SHRI M. S. GURUPADASWAMY : Just now the Home Minister has said when quotations were taken from the papers; "Don't depend upon the papers". And he is quoting the sources from which they collected. Now he does not tell us from which source he is giving the information —whether from his own sources or...

SHRI DIPEN GHOSH : Sir, may I quote the rule? You please go through Rule 249. Shall I quote?

"If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council, he shall lay the relevant paper on the Table:

Provided that this rule shall not apply to any document which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest:

Providel further that where a Minister gives in his own words a summary or gist of such despatch or State Paper it shall not be necessary to lay the relevant papers on the Table."

Now he is not giving a gist; he has quoted in full. He has quoted in full all the report. And he says it is a report. Naturally he has to lay it on the Table.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN : It is very clear I will tell you. The hon. Minister is not quoting from any document. He is making a statement.

SHRI BUTA SINGH : These are my own notes.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : And if he is making a statement.....

SHRI ATAL BIHARI VAJPAYEE : Hon'ble Minister is not expressing any opinion.

SHRI BUTA SINGH : I am not.

SHRI ATAL BIHARI VAJPAYEE : He has come out with certain facts. He has

[Shri Atal Bihari Vajpayee]
mentioned names, places and dates. He has referred to both the parties. The House is entitled to know whether he has received this information from the State Government or from the agencies of the Central Government. He may reply and say so.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : If the hon. Minister wants, he can give. If the hon. Minister says he cannot give, nobody can force him to give.

SHRI ATAL BIHARI VAJPAYEE: I Supposing we say these facts are concocted.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Tomorrow you can take it up. He should be responsible for the statement. You have got every right to raise a matter of privilege. It is upto the Minister to say whether it is only a statement. He can say that. You can take it up tomorrow. He is responsible for the statement. He is not quoting. He says, "I am making a statement."

SHRI M. S. GURUPADASWAMY: Can we say they are all fabricated.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You can say anything you like.

SHRI DIPEN GHOSH : From where he is quoting. You try to understand, Mr. Vice-Chairman. The question is that initially he stated that we must reply upon the Home Minister, not on other sources.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is a statement.

SHRI DIPEN GHOSH: Naturally when the Home Minister dishes out certain facts, we are asking him only to let us know whether those facts he has received from the State Government or through his own agencies. He need not mention the agency also.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : It is upto him to reply. You have got every right to ask. It is for him to reply.

SHRI H. K. L. BHAGAT : Sir, I am trying to catch your eyes. What provision he has quoted makes it clear. He is not quoting from any document or any paper. Please wait.... Bear with me. That is not proper. There should be some limit. I never interfered and I have not interfered like what you were doing. Hear me for a minute. He is making certain observations based on the information which he was. Vajpayeeji is a very seasoned man; he knows the rules. If he is quoting from a particular document as such, then you could have said, lay it on the Table of the House. That is the rule which you were quoting rule 249. Obviously, the proviso itself says so. So, what you are saying is not applicable at all. I do not want to go into the facts. It is for the Home Minister to say that. These cases that there have been clashes between this party worker and that party worker, these party workers were killed, GNLF killed, CPI(M) killed all these had appeared in all the newspapers in the country... (*Interruptions*)...

SHRI DIPEN GHOSH : Then you depend upon newspapers. You say it. .... (*Interruptions*)... If he says that it is from the newspapers, we will be satisfied. (*Interruptions*)....

PROF. C. LAKSHMANNA : Whether they are based upon the statement of the State Government or your own reports or the newspapers, from which source he is quoting this I would like to know.

SHRI NIRMAL CHATERJEE : I am on a point of order.

SHRI H. K. L. BHAGAT : See the proviso to rule 249, Sir.

SHRI NIRMAL CHATTERJEE : Sir, a few minutes ago the Home Minister did say that it is not always safe to depend on newspaper reports.... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : Let him say that.

SHRI NIRMAL CHATERJEE: Sir, I am on a point of order. Sir, would you kindly be seated so that I can raise it?

Right now the Minister for Parliamentary Affairs says that all these reports are based on newspaper reports.

SHRI H. K. L. BHAGAT : He has not said anything about it. The proviso to rule 249 is clear .... (*Interruptions*)....

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : If the honourable Minister says they are from newspaper reports, then you seek your clarifications. He has not said it. Allow him to make his statement. Let him say what he wants to say.

श्री बूटा सिंह : उपसभाध्यक्ष जी, आज सब से बड़ी जो मेरी मुसीबत है वह यह है कि दीपेन बाबू किसी दूसरे की आवाज सुनना ही नहीं चाहते हैं। अपनी ही आवाज़ सुनाना चाहते हैं, आखिर तक सुनाना चाहते हैं मेरी आप से... **(व्यवधान)**

श्री दीपेन घोष : आपकी आवाज . . . **(व्यवधान)**

श्री बूटा सिंह : मेरी आपसे यह प्रार्थना है कि जो मैंने अभी सूचना दी, वह भारत सरकार के पास उपलब्ध सूचना के आधार पर दी। तो इससे सिद्ध होता है कि जो मान्यवर प्रधान मंत्री जी ने कहा और जिसको लेकर आपके पेट में बल पड़े कि हम क्यों मुकाबला करवाते जा रहे हैं जी०एन०एल०एफ० और सी०पी०एम० का . . . **(व्यवधान)**

अब श्री गुरुदास दासगुप्त जी ने एक भाषण और कर दिया कि देश के लोगों को हथियार दे दिये जाएं और उन्होंने ऐलान किया है कि पंजाब में सी०पी०आई० हथियारों के साथ मुकाबला करेगी।

हमारा यह दृष्टिकोण नहीं है। एक विधिवत ढंग से . . . **(व्यवधान)**

SHRI GURUDAS DAS GUPTA : I never said that people all over the country should be given arms; I never said it. I said, when a person is attacked, he will have the right to defend himself. Since we are being attacked in Punjab, we have the right to defend ourselves even with arms. Since our comrades belonging to the CPI(M) are attacked in Darjeeling, they will have the right to protect their lives, if necessary with arms.

श्री बूटा सिंह : मान्यवर उपसभाध्यक्ष जी, हमारे संविधान में कोई ऐसा प्रावधान नहीं है कि हम लोगों को छूट दे दें कि वह हथियार उठा कर अपराधियों का और जो भी देश में उथल-पुथल हो, उसका मुकाबला करें। तो फिर सरकार की क्या जरूरत है, अनुशासन की क्या जरूरत है? . . . **(व्यवधान)**

PROF. C. LAKSHMANNA : Point of order... (*Interruptions*)...

SHRI V. GOPALSAMY: Then we can carry pistols and revolvers.

... (*Interruptions*) ...

PROF. C. LAKSHMANNA: Sir, a very very pertinent point has been raised. I am on a point of order.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : What is the point of order?

PROF. C. LAKSHMANNA: If you permit me, then I will say. Just now the Home Minister said that within the Constitution there is no provision for giving this facility of arming oneself. As far as that is concerned, he is himself in self-defence. Is the Home Minister aware of such a statement being made by anybody else who is very important? If so, what were the steps taken by the Home Minister?

SHRI P. CHIDARBRAM : There is no point of order... (*Interruptions*)... Prof. Lakshmanna does not know what a point of order.

श्री बूटा सिंह : मान्यवर, वाजपेयी जी मेरे साथ दूसरे सदन में थे तो वहां आपकी कुर्सी के ऊपर उस सदन में यह लिखा हुआ है कि "सत्यमेव जयते" उसका मैं तो अल्पज्ञ हूं ये तो संस्कृत के बहुत बड़े विद्वान हैं। मैं समझता हूं कि शायद अंग्रेजी में अर्थ यही है कि rule of law prevails.

SHRI ATAL BIHARI VAJPAYEE : Truth alone trimphs.

SHRI DIPEN GHOSH : Truth alone prevails.

श्री बूटा सिंह : तो इस तरह से यह एक नया थीसिस सी०पी०आई० की ओर से श्री गुरुदास जी ने दिया और सी०पी०एम० तो उसके ऊपर कार्यवाही भी कर रही है । यह चीज संविधान के अंतर्गत हमारे देश में नहीं चल सकती और प्रधान मंत्री जी ने आज स्पष्ट किया है कि हम किसी भी वर्ग को, किसी राजनीतिक दल को यह छूट नहीं दे सकते कि वह हथियार उठाकर और वह काम जो कि देश की ला एंड आर्डर एजेंसीज़ को करना है वह राजनीतिक दल करें । इससे तो देश बच नहीं सकेगा। ...(**व्यवधान**) इसलिए मैं इस वृत्ति का खंडन करता हूं, विरोध करता हूं और हम इस धारणा को इस सदन के सामने व्यक्त करना चाहते हैं कि हम इस तरह की परिपाटी देश में नहीं चलने देंगे, चाहे किसी दल की ओर से शक्ति की ओर से क्यों न हो । देश के लोगों की रक्षा करना संविधान ने लोगों की चुनी हुई सरकार के जिम्मे लगाया है । ...(**व्यवधान**)

श्री अटल बिहारी वाजपेयी : वह नहीं कर पा रही है ।

श्री बूटा सिंह : तो वाजपेयी जी मुझे लगता है कि आप भी बहते चले जा रहे हैं । हां, व्यक्तिगत आत्म-संरक्षण के लिए, सेफ्टी के लिए कानून है और वह कानून सभी देशवासियों को इजाजत देता है । कानून के अन्तर्गत अपनी सम्पत्ति की अपनी जान की रक्षा करना वह हमारे संविधान में है । मगर इस ढंग से कि एक बहुत बड़ी लहर को, एजीटेशन को बंदूक उठाकर या बम उठाकर खत्म करें, यह सरकार नहीं होने देगी । सरकार ऐसी समस्याओं से स्वयं निपटेगी और हम कोई भी कसर नहीं छोड़ेंगे, कोई भी हम ऐसा साधन नहीं छोड़ेंगे । जो इस प्रकार की देश विरोधी शक्तियां चाहे वह अलगाववादी हों, आतंकवादी हों, देश के टुकड़े करने वाली हों, सांप्रदायिक हों या जहरीली प्रचार करने वाली हों, किसी भी ऐसे तत्व को देश में हम पनपने नहीं देंगे । यह भारत सरकार का निश्चय है और इसे मैं इस सदन में प्रकट करना चाहता हूं । मान्यवर, आज हमारे सामने प्रश्न क्या है । प्रश्न इस वक्त हमारे सामने यह है कि उस क्षेत्र में जो पिछले काफी समय से बहुत ही ज्यादा हिंसा में डूब गया है किस ढंग से हम शांति फिर से कायम कर सकें और कैसे लोगों में आपस में परस्पर प्यार की भावना पैदा कर सकें ? जो उन लोगों की समस्यायें हैं जो उनकी तकलीफें हैं हम उनका कैसे समाधान कर सकें ? इसके लिए मैंने अपने वक्तव्य में मान्यवर मुख्य मंत्री जी से नम्र निवेदन किया है कि वह कोई रास्ता निकालें और मैं उनके साथ सहमति व्यक्त करता हूं । प्रधान मंत्री जी ने सहमति व्यक्त की है कि चाहे गोरखालैंड हो चाहे कोई भी शक्ति हो या तत्व हो जब तक वह वायलेंस या देश के विभाजन की बात करेगा तब तक उससे कोई बात नहीं हो सकती । उसको छोड़कर बात करें तो उनकी कितनी भी जायज मांगें हों जायज तकलीफें हों, वे हम सुनने के लिए तैयार हैं और उनका समाधान करने के लिए तैयार हैं । मुझे पूर्ण विश्वास है चाहे दीपेन बाबू कितनी ही जोर से चिल्लायें मुझे पूर्ण विश्वास है कि आपका दल इन मूल प्रश्नों को अच्छी तरह से अनुभव करता है यह थोड़े समय के लिए इलैक्शन का बुखार है इसको अलग कर दो और राष्ट्रीय प्रश्न को लेकर सोचो तो...(व्यवधान) फिर काहे को चिल्लाते हैं और इस बात को लेकर आप इतना बवंडर क्यों खड़ा कर रहे हैं । यह तो बंगाल के लोग फैसला करेंगे । आप कितना भी चिल्लाते रहें हम आपको ओब्लाइज़ करने नहीं जा रहे हैं । ... " (**व्यवधान**) गवर्नर रुल की बात कर रहे हो, मैदान में से भागना चाहते हो ? हम ऐसा नहीं होने देंगे । आपको चुनाव के वक्त दीपेन बाबू, बंगाल के लोगों के सामने लेखा जोखा पेश करना होगा और लोगों से उनका समर्थन लेना

होगा । आपको समर्थन मिल जाय तो हमें इसमें कोई आपत्ति नहीं है । लेकिन अगर लोग आपको समर्थन नहीं देंगे तो खुदा के वास्ते, आप तो खुदा को नहीं मानते, मैं तो मानता हूं, इसलिए अगर लोग आपको समर्थन नहीं देते हैं तो खुदा के वास्ते खून की होली मत खेलिए। यह बहुत गंभीर बात है । खून की होली मत खेलिए, इससे आपको वोट नहीं मिलने वाला । बंगाल के लोग बहुत सजग हैं, बहुत चेतन हैं और कम से कम हमसे ज्यादा चेतन हैं, वे जानते हैं कि आपकी कार्यावधि में वहां के गरीबों की क्या हालत हो गयी है... (व्यवधान) ...आप सुनिए, न ... (व्यवधान)... इसलिए वे अपको समर्थन नहीं देने जा र और आप ऐसे ओच्छे हथियारों पर उतर रहे हैं । मुझे पूरी उम्मीद है, मैंने और प्रधान मंत्री जी ने जो आज एक राष्ट्र की एकता और देश की अखण्डता के नाम से जो आप लोगों से अपील की है, उसको आप मानेंग, सुनेंगे, और जैसा मैंने कहा है, हमारे मान्यवर, ज्योति बसु जी एक बहुत ही नीतिवेत्ता पुरुष हैं, वे उठेंगे और छोटे-छोटे दायरे से उठकर राष्ट्र के प्रश्न को लेकर इसका समाधान निकालेंगे; मुझे इसका पूर्ण विश्वास है ।

श्री दीपेन घोष : आपके इस सुझाव की जरूरत नहीं थी...

श्री बूटा सिंह : तो मान्यवर, मैं अब गुरुपदस्वामी जी ने जो कुछ बातें कही हैं, उस पर आऊंगा । उन्होंने कहा था कि हम लोग जो हमारे राष्ट्रीय पर्व हैं, जो लोग उनमें शामिल नहीं होते, उनके साथ बात करने के लिए तैयार हैं गुरुपदस्वामी जी, राष्ट्रीय पर्व आपने तीन कहे—एक तो हमारा गणतंत्र दिवस, एक हमारा स्वतंत्रता दिवस और एक बापू गांधी की जयन्ती । मैंने तो जब थोड़ी देर के लिए जनता पार्टी सरकार में थी, तब तो मनाते देखा है । लेकिन आपकी पार्टी के दफ्तरों में कभी मनाया गया हो, सत्ता से बाहर होकर कभी आपने मनाया हो, नहीं देखा । यदि मैं गलत हूं ... (व्यवधान)...

श्री अटल बिहारी वाजपेयी : मनाते हैं...

श्री बूटा सिंह : मैं उनकी बात कर रहा हूं, साहब ।

श्री अटल बिहारी वाजपेयी : मंत्री महोदय लगातार कोशिश कर रहे हैं कि हम में इधर कुछ गड़बड़ी पैदा हो ।

SHRI M. S. GURUPADASWAMY: I pointed out the programme of action given by the...........

श्री बूटा सिंह : मान्यवर, मैं तो जो इन्होंने कहा, उसका उत्तर देकर बैठना चाहूंगा । आप सत्ता में रहते हुए एक बार सारे लोगों को लेकर बापू गांधी की समाधि पर चले गए थे, जो बापू गांधी को नहीं भी मानते थे, उनको भी उस दिन लेकर गए और उनका भी माथा रगड़वा दिया वहां पर । लेकिन उसके बाद कितनी गांधी जयन्ती आयीं, किसी भी महान पुरुष के, जो उस वक्त के बड़े-बड़े नेता थे, मैंने दर्शन नहीं किए । मैं तो हर गांधी-जयन्ती पर जाता हूं । यदि मैं गलत हूं, तो अगली गांधी जयन्ती पर आकर इसको पूरा कर दीजिए । धन्यवाद ।

SHRI M. S. GURUPADASWAMY: The new Congressman.

SHRI ATAL BIHARI VAJPAYEE: I want a very small clarification from the hon. Home Minister. Sir, the State Government is in favour of granting regional autonomy to Darjeeling and adjoining areas, but the Central Government has rejected this proposal. At the same time, the Central Government complaints that economic development has been very tardy in that region. I should like to know why the Government is opposed to the granting of regional autonomy.

श्री बूटा सिंह : उपसभाध्यक्ष जी, मुझे खुशी है कि वाजपेयी जी ने ऐसा प्रश्न उठाया, जिसको शायद उस वक्त उन्होंने सुना नहीं । रीजनल एटोनोमी एज सच, हमने रिजेक्ट नहीं किया । हमने यह कहा कि संविधान में संशोधन करना पड़ेगा,

[श्री बूटा सिंह]

ऐसे रीजनल एटोनोमी को हम नहीं मानते । संविधान के अंदर यदि कोई इस तरह की स्कीम,... (**व्यवधान**) ... इसलिए तब हम बार-बार निवेदन कर रहे हैं ज्योति बसु जी से और प्रधान मंत्री जी ने भी कहा है :

I am just trying to reflect how to give the local communities all over India a real sense of participation in the matters that concern them, matters of development of social and economic growth, matters of adminstrative structure, is something we have to consider dispassionately above the din of party patterns."

यह है उनका तात्पर्य, जो आज प्रधान मंत्री जी ने कहा और मैं इसको फिर से दोहराना चाहूंगा । आज जो भारत सरकार की ओर से हमारे शुरू के वाक्य में भी कहा गया है, तीन बातें हैं, एक तो—

Nobody should take law in his own hands. In this regard greater responsibility lies with the ruling party, i.e., the CPI(M) in West Bengal. The State Government should not abdicate its responsibility to maintain the law and order. Both sides have indulged in violence. All of us must condemn them. Secondly, I must

7.00 P.M. go on record to repeat what the hon. Prime Minister has said that we will not give any quarter to any hostile force outside or within the country who may try to exploit the situation.

Thirdly, we will not agree to the division of West Bengal nor we will accept any move towards weakening of national unity through the regional autonomy by amending the Constiution. These are the basic issues.

SHRI V. GOPALSAMY: For what reason?

SHRI ATAL BIHARI VAJPAYEE: Why Constitution cannot be amended to grant regional autonomy?

SHRI V. GOPALSAMY: You come out with an explanation.

SHRI ATAL BIHARI VAJPAYEE: Sir, the House should be taken into confidence and we would like to be educated and enlightened.

SHRI V. GOPALSAMY: What prevents you to amend the Constitution.

SHRI ATAL BIHARI VAJPAYEE: The Government is ready to give regional autonomy, but if it requires amendment of the Constitution, why the Government should not do that?

SHRI V. GOPALSAMY: The Government is very much confused on this point. ...(*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Now, I would request Shri H. K. L. Bhagat to make a statement.

STATEMENT BY MINISTER

III. Re statutory minimum price of sugarcane for 1987-88.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): Sir, the Central Government fixes the statutory minimum price of sugarcane payable by the sugar factories for each season, under the Sugarcane (Control) Order, 1966. Upto the season 1985-86, the cane price was being fixed at the commencement of the crushing season. However, while fixing the prices for 1985-86 in November, 1985, the Government had also announced that the statutory minimum price of sugarcane payable during the season 1986-87 (Ist October 1986 to 30th September, 1987) would be Rs. 17.00 per quintal linked to 8.5 per cent recovery with proportionate premium for higher recoveries. This practice of announcing the cane price a year in advance is intended to enable the cane growers to know the minimum price that they would be getting for their produce.

Continuing this practice, which was started last year, the Government have decided that, for the next season, 1987-88 (beginning from Ist October 1987), the statutory minimum price for sugarcane would be fixed at the basic level of Rs. 18.00 per quintal linked to a recovery of 8. 5 per cent with proportionate premium for higher recoveries. This marks an increase of Rs. 1 per quintal over the price fixed for 1986-87.